

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 14/RP/2022 in
Petition No. 652/TT/2020**

Subject : Petition for review of order dated 17.2.2022 in Petition No. 652/TT/2020.

Date of Hearing : 24.6.2022

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Tamil Nadu Generation and Distribution Corporation Limited and 17 Others

Parties present : Shri Anand K. Ganesan, Advocate, PGCIL
Ms. Swapna Seshadri, Advocate, PGCIL
Shri Jai Dhanani, Advocate, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Review Petitioner made the following submissions:
 - a. Instant Review Petition has been filed by PGCIL for review of the order dated 17.2.2022 in Petition No. 652/TT/2020 whereby the Commission determined tariff from COD to 31.3.2014 in respect of Fixed Series Capacitor (40%) on Circuit-I and Circuit- II of 400 kV Tumkur (Pavagada)-Tumkur (Vasantnarsapura) D/C Quad Line at Tumkur (Pavagada) PS end under Transmission System for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka-Phase-II Part-C in Southern Region.
 - b. The Review Petitioner has sought review of order dated 17.2.2020 on the limited issue of partial allowance of O&M Expenses. The Petitioner has submitted that bays at Tumkur (Pavagada) are AIS Bays. However, the Commission has allowed O&M Expense considering them as GIS Bays.
 - c. At page 11 of the pleadings in Petition No. 652/TT/2020, there was an inadvertent reference to the sub-station as GIS under the heading Initial Spares. However, all the claims made by the Review Petitioner including Initial Spares and O&M Expenses were on the basis of AIS and not GIS.



3. After hearing the learned counsel for the Review Petitioner, the Commission admitted the Review Petition and directed to issue notice to the Respondents.

4. The Commission directed the Review Petitioner to serve copy of the Review Petition on the Respondents by 7.7.2022. The Respondents are directed to file their reply by 21.7.2022 with advance copy to the Review Petitioner, who may file its rejoinder, if any, by 28.7.2022. The Commission further observed that due date of filing the reply and rejoinder should be strictly adhered to and no extension of time shall be granted.

5. The Review Petition shall be listed for final hearing in due course for which a separate notice shall be issued.

By order of the Commission

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(V. Sreenivas)
Joint Chief (Law)

